

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-70/1992/1536/A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Paban Chandra Kalita,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 10 March, 2021.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/GLP/2021/210 dtd. 08.03.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 12.03.2021, 15.03.2021, 16.03.2021 and 17.03.2021 along with permission to leave your headquarter, from the evening of 10.03.2021 till the morning of 18.03.2021. The District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available in the head quarter shall remain in charge of your Court and office during your absence.

Yours faithfully,

sdt

**JT.REGISTRAR (VIGILANCE)**

1538

Memo NO.HC.VII-70/1992/1537-1A, dated 10.3.2021  
Copy to:

1. The District & Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

  
**JT.REGISTRAR (VIGILANCE)**

Rda